

N THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(CAA)-132/ND/2017

In the matter of :

Devkosh Leasing and Finance (P) Ltd
And Dhaneshwari Investments (P) Ltd

....PETITIONER

SECTION :

Under Section 230-232

Order delivered on 30.1.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Sanjeev Jain, Advocate

For the Respondent/Corporate Debtor : :

For the Intervener

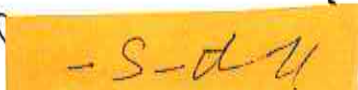
: Mr. Manish Raj, Co. Prosecutor &
Mr. Ajeyo Sharma for Mr. Amish
Tandon, Advocate for O.L.

ORDER

Learned Counsel for the petitioner as well as the Ld. Company Prosecutor for RD as well as for Official Liquidator are present along with the Ld. Standing Counsel for Income tax Department. It is represented by Ld. Standing Counsel appearing for Income tax Department that the report is ready and will be filed during the course of the day and a copy of the same has been made available to the Ld. Counsel for the petitioner to enable him to file reply, if any, on the observations.

In view of the said representation, let the Ld. Standing Counsel for the IT Department file their observations to the Department by today and a copy of the same shall be made available to the petitioner.

List the matter for final arguments on 08.2.2018.


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

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